

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 11 of 1994

Date of Decision: 15.4.1994

Aviram Nayak

Applicant(s)

Versus

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

4.5.1.1

MEMBER (ADMINISTRATIVE)

15 APR 94

VICE-CHAIRMAN

Key 15.4.94

5
6
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 11 of 1994

Date of Decision: 15. 4. 1994

Aviram Nayak

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. Deepak Misra
R.N.Naik, A.Deo,
B.S.Tripathy,
P.Panda, D.K.Sahu,
A.Mishra, MPJ Ray,
Advocates

For the respondents 1 to 4

Mr. Ashok Mishra,
Sr. Standing Counsel
Central Government

For the respondent 5

M/s. P.V.Ramdas,
P.V.Balakrishna Rao,
Advocates

C O R A M:

THE HONOURABLE MR.K.P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN: The petitioner, Shri Aviram Nayak challenges the appointment of OP No.5 (Shri Gangadhar Sahu) for the post of E.D.B.P.M., Palikiri Branch Post Office under Dhamnagar Sub-Office.

2. We have heard learned counsel for the petitioner, Mr.Ashok Mishra, learned Standing Counsel and Mr.P.V.Bala-krishna Rao, learned counsel appearing for OP No.5 in extenso. No doubt learned counsel for the petitioner vehemently urged before us that the petitioner had scored more number of marks than OP No.5, and therefore, he should be appointed. But after giving our careful consideration to the argument advanced at the Bar, we do not like to interfere with the order of appointment issued in favour

Y/N

b

7

2

Shri Gangadhar Sahu (Opp. Party No. 5). Hence the case being devoid of merit is dismissed. No costs.

15 APR 94
MEMBER (ADMINISTRATIVE)

15 APR 94

VICE-CHAIRMAN

15-4-94

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 15.4.1994/ B.K. Sahoo